

**FORMS OF OATHS AND
AFFIRMATIONS UNDER INDIAN OATHS
ACT, 1873**

HIGH COURT OF KARNATAKA, BANGALORE.**NOTIFICATION****No. R.O.C. 271, date 25TH January 1966.****FORMS OF OATHS AND AFFIRMATIONS UNDER
INDIAN OATHS ACT, 1873***(Published in the Mysore Gazette, Part-IV-2-D dated 10.02.1966)*

In exercise of the powers conferred by section 7 of the Indian Oaths Acts, 1873, (Central Act X of 1873) and all other powers thereunto enabling, the High Court of Karnataka prescribes with effect from the first day of March 1966, the following forms of oaths and affirmations to be used in the High Court and in all Courts subject to its superintendence, in supersession of the forms of oaths and affirmations prescribed under the said Act and continuing in force by virtue of section 119 of the State Reorganisation Act, 1956, (Central Act XXXVII of 1956) in different areas of the State:

INSTRUCTIONS

Before a witness is called upon to give evidence or an interpreter is made to interpret the questions put to and the evidence given by a witness, he should be asked to stand before the Presiding Officer of the Court and take oath or if he objects to take the oath or if exempted by law from doing so, make an affirmation in the form selected from those given below applicable to him.

OATH AND AFFIRMATION TO BE TAKEN BY A**WITNESS****FORM OF OATH****The witness shall say as follows:**

"I swear/make oath in the presence of Almighty God that the evidence I shall give to the Court, touching the matters in question, shall be the truth, the whole truth, and nothing but the truth."

FORM OF AFFIRMATION**The witness shall say as follows:**

I solemnly and sincerely affirm and declare that the evidence I shall give to the Court, touching the matters in question, shall be the truth, the whole truth, and nothing but the truth.

FORM OF OATH IN KANNADA**The witness shall say as follows:-**

ದೇವರ ಮುಂದೆ ಪ್ರಮಾಣ ಮಾಡಿ ಸತ್ಯವಾಗಿ ಹೇಳುತ್ತೇನೆ. ಸತ್ಯವಲ್ಲದೆ ಬೇರೆನೂ ಹೇಳುವುದಿಲ್ಲ. ಹೇಳುವುದೆಲ್ಲ ಸತ್ಯ.

FORM OF AFFIRMATION IN KANNADA

The witness shall say as follows:

ಸತ್ಯವಾಗಿ ಹೇಳುತ್ತೇನೆ. ಸತ್ಯವಲ್ಲದೆ ಬೇರೆನೂ ಹೇಳುವುದಿಲ್ಲ. ಹೇಳುವುದೆಲ್ಲ ಸತ್ಯ.

OATH AND AFFIRMATION TO BE MADE

BY AN INTERPRETER.

The interpreter shall say as follows-

I swear /make oath in the presence of Almighty God that I will well and truly interpret, translate and explain the questions put to and the evidence given by the witness before the Court according to the best of my skill and understandings.

FORM OF AFFIRMATION

The interpreter shall say as follows:-

I solemnly and sincerely affirm and declare that I will well and truly interpret, translate and explain the questions put to and the evidence given by the witness before the Court according to the best of my skill and understanding”.

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THE SCHEDULE IN

THE OATHS ACT, 1969

FORMS OF OATHS OR AFFIRMATIONS

Form No.1 (witnesses):-

I do swear in the name of God that what I shall state shall be the truth, the whole solemnly affirm truth and nothing but the truth.

Form No.2 (Jurors):-

I do swear in the name of God that I will well and truly try and true deliverance solemnly affirm make between the State and the prisoner(s) at the bar, whom I shall have in charge, and a true verdict give according to the evidence.

Form No.3 (Interpreters):-

I do swear in the name of God that I will well and truly interpret and explain all solemnly affirm questions put to and evidence given by witnesses and translate correctly and accurately all documents given to me for translation.

Form No.4 (Affidavits):-

I do swear in the name of God that this is my name and signature (or mark) and solemnly affirm that the contents of this my affidavit are true.